

(c) Does not arise.

(d) The Board of Directors of AIFIs are responsible for monitoring the activities of the institution. The Government monitors the position of overall sanctions and disbursements made by the AIFIs and appoints its nominee directors on the Board of AIFIs. Besides, the matters of general policy nature and of common interest to AIFIs are discussed with the Chief Executives of AIFIs in meetings held from time to time.

Also, a Financial Institution Cell exists in the Reserve Bank of India (RBI) to, *inter-alia*, broadly monitor and oversee the operations of AIFIs as an adjunct to monetary and credit policy, to bring about greater co-ordination amongst AIFIs and banks and to arrange for a periodic interaction between AIFIs and RBI for discussing broad policy areas where improvements/changes are called for.

[Translation]

#### Losses by Public Sector Banks

3868. SHRI ARJUN SINGH YADAV :  
DR. ASIM BALA :  
DR. VISWANATHAM KANITHI :  
SHRI MULLAPALLY RAMCHANDRAN :

Will the Minister of FINANCE be pleased to state :

(a) the details of the banks working in the country at present under the category of - (i) Public Sector Banks, (ii) Scheduled Commercial Banks, (iii) Nationalised Banks, (iv) Private Sector Banks, and (v) other scheduled banks;

(b) the details of the profits earned and losses incurred by these banks during 1993-94 and 1994-95, bank-wise, separately;

(c) the factors found responsible for losses in these banks; and

(d) the remedial steps taken or proposed to be taken to check the losses?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (d). The information is being collected and will be laid on the Table of the House to the extent possible.

[English]

#### Plan to Attract Tourists

3869. SHRI RAJENDRA AGNIHOTRI : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government have drawn a programme to attract 5 million tourists during the next five years;

(b) whether the programme includes development of infrastructural facilities also; and

(c) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) The Department of Tourism has prepared a working paper called "Tourism Synergy Programme" enlisting the entire matrix of sectoral activities to be undertaken for attracting 5 million tourists and the notional estimates of investments required.

(b) and (c). The programme includes development of infrastructural facilities like air seat capacity, airports, railway network, roads, hotels, restaurants, convention and shopping facilities and upgradation of tourist centres.

#### Changes in GATT Agreement

3870. SHRI S.M. LALJAN BASHA : Will the Minister of COMMERCE be pleased to state :

(a) whether India is one of such countries who have announced their intention to make some changes in the GATT Agreement;

(b) if so, the details thereof; and

(c) the steps being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) No, Sir. The Uruguay Round of Negotiations concluded in December 1993 and the WTO Agreement entered into force on 1 January 1995.

(b) and (c). Do not arise.

[Translation]

#### Economic Reforms

3871. DR. LAL BAHADUR RAWAL : Will the Minister of FINANCE be pleased to state :

(a) whether IMF/World Bank have made suggestions to bring certain reforms in the Indian economy;

(b) if so, the details of the suggestions made by them; and

(c) the reaction of the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (c). The Government launched its programme of macro-economic stabilisation and structural reforms in 1991. Wide ranging measures have been taken in many areas including industrial policy, external trade, exchange rate regime, taxation, financial sector and capital markets. The details are contained in a Discussion Paper titled "Economic Reforms : Two Years

After and the Tasks Ahead" which was published by the Ministry of Finance in July 1993 and the Economic Surveys of 1992-93, 1993-94 and 1994-95. The IMF and World-Bank have also suggested some of these reform measures in their reports. As stated in the Budget Speech for 1995-96, the Government aims to continue with the reform process.

#### Jute Woven Cloths

3872. SHRI MANJAY LAL : Will the Minister of TEXTILES be pleased to state :

(a) whether jute woven clothes/garments have gained popularity in abroad;

(b) if so, whether any action plan has been prepared to give impetus to the popularity of jute woven clothes/garments in foreign countries and boost the export of such clothes;

(c) if so, the details thereof; and

(d) the steps being taken by the Government to increase production of jute and to develop jute based industries?

THE MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY): (a) Jute as another textile material for use as apparel/garments appears to be receiving good response from abroad.

(b) to (d). Various Jute/Textiles organisations and Textile Research Institution and Mills are concentrating on the development and production of jute textile materials for use in garments. Some of the measures taken to popularise in export market and to increase the production are listed below :

(i) Appropriate blending of jute with other fibres.

(ii) Improvement of physical performances of jute fabric.

(iii) Inviting international designers and participating in exhibitions abroad.

[English]

#### Privatisation of AI and IA

3873. DR. P. VALLAL PERUMAN :  
SHRIMATI BHAVNA CHIKHALIA :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Union Government propose to privatise Air India and Indian Airlines;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the Government have permitted private airlines to operate on international flights; and

(e) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c). No, Sir. The objective of restructuring of Air India and Indian Airlines into Public Limited Companies is to enable the airline companies to tap the capital market for mobilizing resources for meeting their growth requirements.

(d) No, Sir.

(e) Does not arise.

#### Stake of UTI in I.T.C. Ltd.

3874. SHRI K. PRADHANI : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are aware of the stake of Unit Trust of India (UTI) in India Tobacco Company (ITC) Limited;

(b) if so, the details thereof as on March 31, 1995;

(c) whether any specific directions have been given to the nominee Director of UTI on ITC Board with regard to increased foreign investment in ITC Limited; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) Yes, Sir.

(b) to (d). In accordance with the practices and usages customary amongst banks and in conformity with provisions of statutes governing public sector banks and financial institutions as also the provisions of Public Financial Institution (Obligation as to Fidelity and Secrecy) Act, 1983, the information relating to individual constituents cannot be divulged. However, nominee directors on the Boards of assisted companies of financial institutions (FIs) like Unit Trust of India are appointed by the FIs concerned and the question of Government giving any directions to nominee directors of FIs does not arise.

[Translation]

#### Upgradation of Jaipur Airport

3875. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the National Airports Authority (NAA) had accorded approval for converting the airstrips from 6000 foot at present to 12000 foot with a view to upgrade the Jaipur airport to International standard;

(b) if so, the details thereof alongwith the progress made in this regard so far.

(c) whether National Airports Authority has now taken a decision to limit the said airstrip only to 9000 foot;

(d) if so, the reasons therefor;